

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA No. 419 of 2015 in DFR No. 925 of 2015**

**Dated: 20<sup>th</sup> January, 2016**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of :**

**Bangalore Electricity Supply Co. Ltd. . .. Applicant/Appellant(s)  
Versus  
Karnataka Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant (s) : Ms. Srishti Govil  
Counsel for the Respondent (s) : Mr. Anand K. Ganesan and Ms. Swapna  
Seshadri for R.No.1

**ORDER**

The IA No. 419 of 2015, seeking condonation of delay of 154 days in re-filing the appeal memorandum in DFR No. 925 of 2015 has been moved by the applicant. The Karnataka Electricity Regulatory Commission has filed submissions today itself on the said application where there is a delay of 154 days in re-filing the appeal. The applicant has already given a copy to the opposite side.

Post IA No. 419 of 2015 for hearing on **09<sup>th</sup> March, 2016.**

**( T. Munikrishnaiah )  
Technical Member**

**( Justice Surendra Kumar )  
Judicial Member**

ss/sh